

**BEFORE THE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE, CHENNAI**

Original Application No. 134 of 2023 (SZ)

IN THE MATTER OF:

Tribunal on its own motion - SUO MOTU
based on the News item in Dinamalar
Newspaper, Chennai Edition
dated 31.08.2023, under the caption
Ground water Polluted Chemical
Effluents if MEPZ is into Thiruneermalai Lake
”

Applicant

-Vs-

The District Collector,
Chengalpattu District and others

... Respondents

TYPED SET OF PAPERS

S.No	DATE	PARTICULARS	PAGE No
1.	20.01.2025	Report filed by the 6 th Respondent Tambaram city municipal corporation	1

Certified that the contents of the typed set are true copies of their originals

Dated at Chennai on this the 20th day of January, 2025.



Counsel for 6th Respondent.

BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTH ZONE
BENCH AT CHENNAI

O. A. No 134 OF 2023 (SZ)

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Respondents

REPORT FILED BY 6th RESPONDENT
TAMBARAM CORPORATION

I, S. Balachander S/o G. Srinivasan, working as Commissioner,
Tambaram City Municipal Corporation, Tambaram, Chennai - 600 044
do hereby solemnly affirm and sincerely state as follows:

1. I am the Commissioner of the Tambaram City Municipal
Corporation, the sixth respondent herein.

2. The sixth Respondent herein submits the following. The lands
in Old Survey No.154/1, Ward-B, Block-18, TS No.-1 which are the
Kadaperi Lake and the Periya Eri. that are the subject matters of the
present O.A, are lands that are under the Water Resources Department
which is the owner of the lands. The said water bodies are not vested
with the Tambaram Corporation as they are not handed over to the
Corporation. Furthermore, the corporation has not been entrusted with
the maintenance of the said water bodies. It is under the care of the
Water Resources Department and they are administering the same for
irrigation.


COMMISSIONER
Tambaram City
Municipal Corporation

3. As per the details received from the Tahisildar, Tambaram, the said water body is encroached by various occupiers and they are residing in the said place. As per the provisions of the Tamil Nadu Protection of Tanks Act 2007, the power to evict the encroachers is vested with the Water Resources Department and the procedure under the said Act has to be followed by the concerned authority.

4. In this regard, the power to carry out the eviction has to be undertaken under the 2007 Act. The Tambaram Corporation renders its assistance to the concerned Authorities on their request for carrying out the eviction process by providing men and machinery to carry out the eviction process.

5. On receipt of intimation from the concerned authorities, the Corporation will provide the said assistance on the appointed date.

6. With regard to the discharge of drainage from the Madras Export Processing Zone (MEPZ), it is submitted that the said establishment is a Special Economic Zone and it is having its own sewage treatment facility with the capacity of 1 MLD.

7. Further, only the storm water drain (SWD) is being used for the conveyance of the surface run-off to the natural water courses. The said SWD does not carry any sewage.

8. Along the boundary wall of the MEPZ there were 32 houses that were encroaching on the Revenue Poromboke Lands which were discharging their domestic sewage and the said encroachments have been removed in a joint operation by the Revenue Department and the Tambaram Corporation on 23-08-2024 & 24-08-2024.

9. Therefore, there is no discharge of sewage from the surrounding area of MEPZ which reaches the above two water bodies. Further all the houses that are surrounding the MEPZ have been given the drainage facility to the Underground Sewage system of the Tambaram Corporation. Therefore, there is no discharge of drainage into the open in any part of the area surrounding the MEPZ and the two water bodies.

10. Drainage of waste water & UGSS Project: - The drainage of the residential areas of Madambakkam are situated in a semi-rural area and the same are using the disposal through their individual Septic tanks. Only the surface run off in some cases is carrying the waste water in addition to carrying the surface water from rains. In this regard, the scheme for the covering of the entire areas of Thiruneermalai, Peerkankaranai, Perungalathur, Madambakkam, Chitlapakkam and Sembakkam in a Underground Sewage System has been drawn up and the DPR in this regard has been prepared and submitted to the Government of Tamil Nadu for Administrative and Financial sanction. The Outlay for the said project is Rs 1,241.32 Crores. On obtaining the sanction, the project will be taken up following the requirements of the Tender Transparency Act. The estimated time for the completion of the project that involves the formation of the UGSS network with the HSCs, Pumping stations, Lifting stations, Manholes, Sewage Treatment Plant, etc is a total of 24 Months from the date of award of the Contract/ Work Order to the successful Bidder. As the DPR is pending financial approval and allocation of funds, the lead time for publishing the Tender is not finalized and steps are being taken to obtain the requisite sanctions at the earliest possible time.



**COMMISSIONER
Tambaram City
Municipal Corporation**


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It is therefore prayed that this Hon'ble Tribunal may be pleased to accept this report and close the Application No.134 of 2023 and thus render justice.

VERIFICATION

I, S. Balachander, Commissioner, Tambaram City Municipal Corporation do hereby verify that the contents of above Paragraphs are true to the best of my knowledge and are believed to be true on legal advice and that I have not suppressed any material fact.

Verified at Chennai on this the 20th day of January, 2025


COMMISSIONER
Tambaram City
Municipal Corporation

**BEFORE THE NATIONAL
GREEN TRIBUNAL (SZ)
BENCH AT CHENNAI**

OA.No. 134 OF 2023 (SZ)

REPORT FILED BY 6th

RESPONDENT

DATED 20 .1.2025

M/S.P.SRINIVAS (828/1994)

R.PURUSHOTHAMAN (263/2011)

COUNSEL FOR 6th RESPONDENT.

Cell No. 9940118337